

ITEM NO.3

COURT NO.5

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 26548-26549/2010

DEFENCE ESTATE OFFICER

Petitioner(s)

VERSUS

MURARI SAIRU NAIK(D) TR.LRS.

Respondent(s)

(With office report for directions)

WITH

SLP(C) NO. 14305-14306 of 2007
SLP(C) NO. 478-479 of 2008
SLP(C) NO. 1756 of 2008
SLP(C) NO. 2810-2817 of 2008
SLP(C) NO. 2818 of 2008
SLP(C) NO. 2820 of 2008
SLP(C) NO. 2821-2823 of 2008
SLP(C) NO. 2824 of 2008
SLP(C) NO. 2825 of 2008
SLP(C) NO. 2827 of 2008
SLP(C) NO. 2828 of 2008
SLP(C) NO. 2829 of 2008
SLP(C) NO. 2830 of 2008
SLP(C) NO. 2831 of 2008
SLP(C) NO. 2832 of 2008
SLP(C) NO. 2833 of 2008
SLP(C) NO. 2834-2836 of 2008
SLP(C) NO. 2838-2846 of 2008
SLP(C) NO. 2837 of 2008
SLP(C) NO. 2850 of 2008
SLP(C) NO. 2847 of 2008
SLP(C) NO. 2849 of 2008
SLP(C) NO. 13878-13881 of 2008
SLP(C) NO. 13875-13877 of 2008
SLP(C) NO. 11082-11087 of 2008
SLP(C) NO. 11394-11395 of 2008
SLP(C) NO. 11091 of 2008
SLP(C) NO. 11092-11099 of 2008
SLP(C) NO. 21689-21691 of 2008
SLP(C) NO. 1358 of 2009
SLP(C) NO. 1359 of 2009
SLP(C) NO. 3857-3864 of 2009
SLP(C) NO. 18435 of 2009
SLP(C) NO. 29474 of 2009
SLP(C) NO. 6923 of 2010
SLP(C) NO. 16419-16429 of 2008

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SLP(C) NO. 6518 of 2008
SLP(C) NO. 6519 of 2008
SLP(C) NO. 6520 of 2008
SLP(C) NO. 6521 of 2008
SLP(C) NO. 6524-6529 of 2008
SLP(C) NO. 6532 of 2008
SLP(C) NO. 6534 of 2008
SLP(C) NO. 11060-11065 of 2008
SLP(C) NO. 11066 of 2008
SLP(C) NO. 11067 of 2008
SLP(C) NO. 11068-11073 of 2008
SLP(C) NO. 11075-11076 of 2008
SLP(C) NO. 23428-23434 of 2008
SLP(C) NO. 31676-31683 of 2008
SLP(C) NO. 4082 of 2008

SLP(C) NO. 4083 of 2008
SLP(C) NO. 4084 of 2008
SLP(C) NO. 4085 of 2008
SLP(C) NO. 4086 of 2008
SLP(C) NO. 4087 of 2008
SLP(C) NO. 4088 of 2008
SLP(C) NO. 4089 of 2008
SLP(C) NO. 4090 of 2008
SLP(C) NO. 4091 of 2008
SLP(C) NO. 4093 of 2008
SLP(C) NO. 4094-4095 of 2008
SLP(C) NO. 4096-4100 of 2008
SLP(C) NO. 4101 of 2008
SLP(C) NO. 4102-4103 of 2008
SLP(C) NO. 4104-4108 of 2008
SLP(C) NO. 18294-18295 of 2007
CIVIL APPEAL NO. 330/2009
CIVIL APPEAL NO.331/2009
CIVIL APPEAL NOS.332-333/2009
(With office report for directions)

Date: 26/04/2012 These Petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE G.S. SINGHVI
 HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr. R.P. Bhatt, Sr. Adv.
 Mrs. Rekha Pandey, Adv.
 Ms. Kiran Bhardwaj, Adv.
 Ms. Vimla Sinha, Adv.
 Ms. Gargi Khanna, Adv.
 Mr. B.V. Balram Dass, Adv.(Not present)
 Mrs Anil Katiyar, Adv.(Not present)
 Mr. B. Krishna Prasad, Adv.(Not present)
 Mr. D.S. Mahra, Adv.(Not present)

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Mr. Sanjay R. Hegde, Adv.

For Respondent(s) Mr. V.N. Raghupathy, Adv.

 Ms. Priyanka Telang, Adv.
 Mr. Rauf Rahim, AOR.

 Mr. Gurudatta Ankolekar, Adv.
 Mr. H.K. Naik, Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the office report.

Issue fresh notice to the unserved respondents in this batch of special leave petitions, as pointed out in the common office report dated 25.04.2012, returnable on 14.08.2012. Dasti, in addition, is permitted.

It shall be the petitioner(s) duty to serve the unserved respondents before the next date of hearing failing which those special leave petitions shall stand dismissed in toto in which the service is not effected.

List all the complete matters for final disposal
on 14.08.2012.

(Parveen Kr. Chawla)
Court Master

(Phoolan Wati Arora)
Court Master